



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT ::: LEGISLATIVE BRANCH

## NOTIFICATION

The 14th September, 2021

No. LGL.67/2020/17.— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 9th September, 2021 is hereby published for general information.

**ASSAM ACT NO. XXIII OF 2021**

(Received the assent of the Governor on 9th September, 2021)

**THE BENGAL, AGRA AND ASSAM CIVIL COURTS  
(ASSAM AMENDMENT) ACT, 2021**

## AN ACT

further to amend the Bengal, Agra and Assam Civil Courts Act, 1887, in its application to the State of Assam.

### Preamble

Whereas it is expedient further to amend the Bengal, Agra and Assam Civil Courts Act, 1887, hereinafter referred to as the principal Act, in its application to the State of Assam, in the manner hereinafter appearing;

Central Act  
No. XII of  
1887.

It is hereby enacted in the Seventy-second Year of the Republic of India as follows :-

### Short title, extent and commencement

1. (1) This Act may be called the Bengal, Agra and Assam Civil Courts (Assam Amendment) Act, 2021.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

### Amendment of section 19

2. In the principal Act, in section 19,-
  - (i) in sub-section (1), for the words " ten lakh rupees", the words " five lakh rupees" shall be substituted.
  - (ii) in sub-section (2), for the words " twenty lakh rupees", the words " ten lakh rupees" shall be substituted.

### Substitution of section 21

3. In the principal Act, for the existing section 21, the following shall be substituted namely:-

**"Appeals  
from Civil  
Judge (Senior  
Division) and  
Civil Judge  
(Junior  
Division)**

21. (1) Save as aforesaid, an appeal from a decree or order of a Civil Judge (Senior Division) shall lie-
  - (a) to the District Judge where the value of the original suit in which or in any proceeding arising out of which the decree or order was made has not exceeded twenty lakhs rupees; and
  - (b) to the High Court in any other case.
- (2) Save as aforesaid, an appeal from a decree or an order of a Civil Judge (Junior Division) shall lie to the District Judge.

- (3) Where the function of receiving any appeals which lie to the District Judge under sub-section (1) or sub-section (2) has been assigned to an Additional Judge, the appeals may be preferred to the Additional Judge.
- (4) The High Court may, with the previous sanction of the State Government, direct, by notification in the Official Gazette, that appeals lying to the District Judge under sub-section(2) from all or any of the decree or orders of any Civil Judge (Junior Division) shall be preferred to the Court of such Civil Judge (Senior Division) as may be mentioned in the notification, and the appeals shall thereupon be preferred accordingly.”

**GEETANJALI DAS SAIKIA,**  
Secretary to the Government of Assam,  
Legislative Department, Dispur, Guwahati-6.